Printed ANFs are indicative only. Wherever required, these are mandatorily to be filed on Portal only.

<u>ANF-10G</u>

APPLICATION FORM FOR EXPORT OF SCOMET ITEMS COVERED UNDER GAED POLICY AND LISTED IN CATEGORY 5B(a)(ii) of APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS

[Please see guidelines at the end before filling the application]

<u>1.</u> <u>Applicant</u>	Applicant Details: IEC															
i. IEC																
ii. Name											•					
	Flat/Plot/Block No.															
iii. Address	Street/Area/Locality															
	City															
	State								IN ode							
		Co	untr	y Co	de	Are	ea C	Code	;		Tel	. No				
iv. Tele No.	(1)															
	(2)															
		Co	untr	y Co	de	Area	. <u>Co</u>	de		Fax	k No).				
v. Fax No.																
										E-	mai	l(2)				
vi. E-mail addı authorizatio																

2. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export & Import Items applied for export: (If required, attach extra sheet (A4 size) in the same format)

S1.	SCOMET	SCOMET	Description	ITC (HS)	Quantity	Т	otal FOB V	alue
No.	Category i.e. 1B, 1C, 2, 3, 4,5 and 7	Item No	of export item/s including technical specification	Code No.(if available)		In relevant Foreign Currency	In Rupees	In US\$

3.Details of exports of SCOMET items in the preceding 3 licensing years .(Details of the export last made ,if no export was made during the preceding licensing year): (If required, attach extra sheet (A4 size) in the same format)

Sl. No.	Export License No.	Details	of items exported	Quantity	Country	DGFT's(HQ's)
	& Date and	Category	Description	exported	To which	File Number
	Issuing Regional		-		exported	
	Authority					

4.	Shipment Details:	
i.	Port of Loading/Shipment	
ii.	Port of Discharge	
iii.	Country to which item to be exported	
iv.	Ultimate Destination Country	

5. Purpose of Export (please tick and	d give clarification if any):
Trade	
Sample	
Display/Exhibition	

6A. F	oreign Buyer I	Details:														
i.	Name															
		1														
		Flat/Plot/Block														
		No.												 		
		Street/Area/Loca														
		lity														
ii.	Address	City														
		Country							Po	ostal						
										ode						
										oue						
			Cour	ntry Co	ode	Are	a Co	de			Те	1 .No	o.			
	T - 1 1			- 5 -					1					1 1		-
iii.	Telephone No.	(1)														
	10.	(2)														
iv.	Fax No.		Cour	ntry Co	ode	Are	a Co	de			Fa	x No	э.			
1v.	Fax NO.								1					ГП	-	1
								1								
v.	E-mail															
vi.	Export Orda	r No. and date														
VI.	Export Ofde	i no. and uate														

6B. Consignee Details: (If same as Foreign Buyer write "SAME" as in 6A")

i. Name														
	Flat/Plot/Block No.													
ii. Address	Street/Area/ Locality													
	City													
	Country					Posta	l Code							
iii. Telephone No.		Co	ount	try Cod	le	Area	ı Code	;	Tel.	No.				
	(1)													
	(2)													
		C	oun	try Coc	le	Area	Code		Fax	No.				
v. Fax No.														
vi. E-mail														

6C. End User D maybe)	etails:(If same as Foreig	gn B	uye	r and /	or Co	onsig	gneo	e writ	te "Sa	me as'	' in (5A	and/	or 6	В"а	ıs th	ne c	ase
i. Nan	ne																	
	Flat/Plot/Block No.																	
	Street/Area/Locality																	
ii. Address	City																	
	Country						P	ostal	Code									
iii. Telephone		Co	ount	ry C	ode	Are	ea C	Code		Te	1 .No	Э.					<u> </u>	
No.	(1)																	
	(2)																	
		Co	ount	ry Co	de		Ar	ea Co	ode	Fa	x No).						
iv. Fax No.																		
v. E-mail									<u> </u>									
vii. End pr item of the end																		

viii.	Purpose for which the end product will be utilized	
ix.	Is end user an entity of Government of destination country?	
x.	Manufacturing / Business /other activity of the end user	

7. Details of	Banks through which	h finan	cial	transa	ction	s relatir	ıg	to thi	s ex	port	will	be e	xecu	ted:	
a. In Destin	nation Country														
	ne of the Bank														
	Flat/Plot/Block No.														
	Street/Area/Locality														
	City														
ii. Address of the Bank	Country					Posta Code									
ii. SWI	FT Code:														
iii. IBA	NK														
B. In India															
i. Nar	ne of the Bank														
	Flat/Plot/Block N	lo.													
	Street/Area/Local	lity													
ii. Address of the Bank	City														
	State					PIN Code									
ii. IFS	C Code						<u> </u>		I						
	for export on repeat ba l user, please furnish:	isis in tl	ne sa	me lic	ensin	g year f	or	same	proc	luct ,	sam	e er	nd us	e and	to
	erence Number and da ch earlier permission v ted														
ii. Exp	ort License number an	d date													
iii. Qua	iii. Quantity allowed for export														
	ntity exported on the c application	late of													

9. Deta	ils of Produc	er / Manufacturer of	f the item to be exported:		
i.	Name				
		Flat/Plot/Block No.			
ii.	Address	Street/Area/Locality			
		City			
		State		PIN Code	

10. Period during which the item is proposed to be exported from India

For Use in DGFT office only (To be filled by the applicant).

11 A. Application Submission Details(if submitted electronically):

i.	ECOM Reference Number	
ii.	Date of Submission on Server	
iii.	Submitted to which Regional Authority	
iv.	File Number & Date of Issue	
V.	Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name & branch of the bank on which drawn	
11B. Jurisdictional Regional Authority:		

11.C Specifications	
(i) Aerosol dispensing system/mechanism capacity of the Product (in litres)	
(ii) Range of the Product	
(iii) Payload capacity of the Product	
(iv) Altitude of the Product	
(v) Endurance and Speed of the Product	
(vi) Communication System	
(vii) Encrypted or Unencrypted, GPRS or satellite based	
(viii) Accuracy	
(ix) Type/Use of the Product such as Surveillance, Reconnaissance drone etc.	
(x) Other relevant details/description of the items that are intended to be exported under this	
authorization with relevant technical details /	
specifications, such as model, part number and	
other parameters etc.	
(xi) The list of countries where the export is expected to be done under GAED	

11.D The EUCs in prescribed Performa (Appendix 10N) are to be filled by all the entities involved in the chain of supply e.g. foreign buyer / consignee / end user / intermediary (ies) on the letterhead of the respective entity, duly signed in ink and stamped by the authorised signatory of the company. In case of any additional sheet used along with the EUC, the same must be on the letterhead of the company and signed by the same person who signs the EUC.

DECLARATION / UNDERTAKING

1. I/We hereby certify that:

(i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.

(ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

(iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).

(iv) I/ We hereby certify that:

A. The entity for whom the application has been made have not been penalized under any of the following Acts (as a mended from time to time):

- (i) The Customs Act, 1962,
- (ii) TheCentralExciseAct1944,
- (iii) Foreign Trade (Development & Regulation) Act 1992, as amended , and
- (iv) The Foreign Exchange Management Act, 1999;
- (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974

(vi) Weapons of Mass Destruction& their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005

B. None of the Directors/Partners/Proprietor/Karta/Trusteesofthecompany/firm/HUF/Trust, (as the case may be), is/areaDirector(s)/Partner(s)/Proprietor/Karta/TrusteeinanyotherCompany/firm/entitywhichis on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;

C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy;

D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered/Head Office to any other Licensing Authority.

(v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s)/Unit(s)/Division(s) to any other Regional Authority.

(vi) We have complied with the conditions of all previous licences/ authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentaryevidenceregardingreceiptoftheitemsofexportbytheend-userwithinthestipulatedtime.

(vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS)and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the CustomsAct,1962.

(viii) I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant																
Name																
Designation																
	Flat/Plot/Block No.															
Official	Street/Area/Locali	ty														
Address	City															
	State							PIN	Code							
			Country Area Code						Tel.No.							
Telephone																
Place:																
Date:																